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ITEM NO.59

REGISTRAR COURT. 2 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C) No(s). 33922/2016
JANARDAN SINGH Petitioner(s)

VERSUS

CENTRAL COAL FIELDS LTD AND OTHERS Respondent(s)

(With interim relief and office report)

Date : 31/03/2017 This petition was called on for hearing today.

For Petitioner(s)

Mr. Rajeev Maheshwaranand Roy,Adv.

For Respondent(s) Ms. Heena Khan,Adv.

Ms. Aishwarya Bhati,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Service of notice is complete on respondent Nos. 2 to 5 but no
one has entered appearance on their behalf.

Four weeks time, as last chance is given to the respondent No.

1 (caveator) to file the counter affidavit. After expiry of four
weeks, list the matter before the Hon'ble Court.

(M V RAMESH)

Registrar

MG